## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:4127
ANSWERED ON:30.04.2012
PROCUREMENT OF AIRCRAFT
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## Will the Minister of DEFENCE be pleased to state:

- (a) whether the multi-billion dollar deal to buy 126 fighter jets for the Indian Air Force has been delayed on account of absence of integrity pact as reported recently;
- (b) if so, the details thereof;
- (c) whether several companies have been disqualified at technical evaluation stage and other stages and they are lobbying with the Government to re-consider the decision; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): No, Madam. The Pre-Contract Integrity Pact (PCIP) was signed with all the vendors who had responded to the Request for Proposal (RFP) for procurement of the Medium Multi Role Combat Aircraft (MMRCA) for the Indian Air Force (IAF).
- (c) & (d): The aircraft offered by M/s Boeing, USA, M/s Lockheed Martin, USA, M/s Rosoboronexport, Russia and M/s SAAB, Sweden did not meet the Air Staff Qualitative Requirements specified in the RFP and hence did not qualify in the technical and field evaluation trials. Government is not aware of any lobbying by the vendors for re-consideration of the result of the trials.